

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4127  
ANSWERED ON:25.08.2004  
SETTING UP MENTAL HEALTH CARE CENTRES  
Chowdhury Shri Adhir Ranjan

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether under the provisions of Mental Health Act 1987, Government has to set up at least one health care center for the mentally challenged persons in the States;
- (b) if so, the number of centers, so far, set up in the country, State-wise;
- (c) whether the Government proposes to increase their number in view of the deplorable conditions in some private mental asylums; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d) According to the provisions of the Mental Health Act, 1987, the Central Government may, in any part of India or the State Government may, within the limits of its jurisdiction, establish or maintain psychiatric hospitals or psychiatric nursing homes for mentally ill patients. Presently, there are 37 mental health institutes in the Government sector :

1	Andhra Pradesh	2
2	Assam	1
3.	Delhi	1
4	Goa	1
5	Gujarat	4
6	Jammu	2
7	Jharkhand	2
8	Karnataka	2
9	Kerala	3
10	Madhya Pradesh	2
11	Maharashtra	4
12	Nagaland	1
13	Punjab	1
14	Rajasthan	1
15	Tamil Nadu	1
16	Uttar Pradesh	3
17	West Bengal	6

There are more than 120 private psychiatric hospitals in the country. A number of Government medical colleges have departments of psychiatry. During the 10th Five Year Plan, the Government has launched National Mental Health Programme in order to expand District Mental Health Programme to cover 100 districts in the country; to strengthen the Government mental health institutes and also psychiatric wings of medical colleges and to undertake IEC activities and research and training. These measures will result in improvement of mental health services in the country.